

**CC No. CLOR/6/2019 [Old CLOR/3/2016 & 06/14]
RC No. 219 2014 E 0002
Branch: CBI/EO-I/New Delhi
CBI Vs. M/s Prakash Industries Ltd. & Ors.
U/s. 120-B r/w Sec. 420 IPC,
S. 13 (2) r/w Section 13 (1) (d) P.C. Act, 1988**

17.08.2020

Matter taken up today in compliance of Office Order Nos. Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 and also in continuation to orders 819-903/DJ/RADC/2020 dated 16.05.2020, E1792-1876/DJ/RADC/2020 dated 22.05.2020, E-2574-2639/DJ/RADC/2020 dated 29.05.2020, E-3943-4029/DJ/RADC/2020 dated 13.06.2020, E-4121-4205/DJ/RADC/2020 dated 15.06.2020, Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020, Power/Gaz./RADC/2020/E-6836-6919 Dated 14.07.2020 and Power/Gaz./RADC/2020/E-7784-7871 dated 30.07.2020, of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No.159/RG/DHC/2020 dated 25.03.2020, No.R-77/RG/DHC/2020 dated 15.04.2020, No. R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020, No.1347/DHC/2020 dated 29.05.2020, No.17/DHC/2020 dated 13.06.2020, No.22/DHC/2020 dated 29.06.2020, No. 24/DHC/2020 dated 13.07.2020, No. 26 /DHC/2020 dated 30.07.2020 and No. 322/RG/DHC/2020 Dated: 15.08.2020.

The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:

Present: Ld. DLA Sh. V.K. Shamra and Ld. Senior PP Sh. A.P. Singh for CBI.
Ld. Counsel Sh. Akshay Nagarajan on behalf of Ld. Spl.PP Sh. R S Cheema.

Today, IO Dy. SP. Manoj Kumar has not joined the virtual proceedings, however, Ld. DLA Sh. V.K. Sharma informed that the CBI report which was to be sent

to DoPT for considering according of sanction to prosecute accused public servants could not be sent due to present pandemic situation. Ld. DLA further submitted that it is expected that within next 15-20 days said CBI report will be sent to DoPT by CBI.

Heard. Considered.

CBI is directed to expedite the proceedings in the present matter.

Accordingly, as prayed matter be now put up on 08.10.2020 for consideration and awaiting progress report of further investigation.

A scanned signed copy of this order is being sent to Sh. Mukesh JJA, Computer Branch, RADDC via WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

The present order has been dictated on phone to Steno Pawan Singhania.

**(Bharat Parashar)
Special Judge, (PC Act)
(CBI), Court No. 608
Rouse Avenue Court
New Delhi
17.08.2020.**